



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART III.

Regulations, Orders, Notifications, Rules, etc., issued by the Governor and by Heads of Departments.

HOME, REVENUE AND FINANCE DEPARTMENT.

The 31st August 1937.

NOTIFICATIONS.

The 31st August 1937.

No. 10650—Election-IE-81 of 37-A.—In exercise of the power conferred by paragraph 20 of the Fifth Schedule to the Government of India Act, 1935, and of all other powers enabling him in that behalf, the Governor of Orissa is pleased to direct that the following amendment shall be made in the Orissa Legislative Assembly Electoral Rules, Part II (Conduct of Elections), 1936:—

AMENDMENT.

Add the following as sub-clause (5) to rule 40:—

“(5) The object of the scrutiny is not to reject the nomination papers on unimportant technical grounds but to ensure that the candidates have been properly proposed and seconded and that the electors will understand for whom they are asked to vote. The Returning Officer may for the said purpose, whenever practicable, permit the correction of nomination papers at any time before the scrutiny is completed.”

P. T. MANSFIELD,

Chief Secretary to Government.

No. 10637-P.—The following draft of an amendment to the Madras Motor Vehicles Rules, 1923, which the Government of Orissa propose to make in exercise of the powers conferred by section 11 of the Indian Motor Vehicles Act, 1914 (VIII of 1914), is hereby published as required by sub-section (1) of the said section for the information of persons likely to be affected thereby and notice is hereby given that the draft will be taken into consideration on or after the 1st October 1937.

Any objection or suggestion which may be received from any person with respect to the said draft before the date specified above will be duly considered by the Government of Orissa.

DRAFT AMENDMENT.

At the end of clause (4) of sub-rule (a) of rule 30 of the said rules, the following words shall be added, namely:—

“or for failure to maintain a regular or efficient service. The ‘G’ permit may also be cancelled if, for reasons to be recorded in writing, the District Superintendent of Police considers that the holder thereof has ceased to be a fit and proper person to hold the permit”.

[1] For the original Rules see Notification No 2609-Ref-P D/ 2.10.36 (see G. Gazette D/2.10.36 Pt. III p. 15-9)

The 26th August 1937.

No. 3202—La-54-R.—Whereas it appears to the Government of Orissa that the land specified in the schedule below and situated in the Bodo-chindiri village, Koraput taluk, Koraput district, is needed for a public purpose, to wit, for the extension of Koraput Cantonment, notice to that effect is hereby given to all whom it may concern in accordance with the provisions of section 4(1) of the Land Acquisition Act I of 1894 as amended by the Land Acquisition Amendment Act XXXVIII of 1923; and, the Governor hereby authorizes the Sub-Deputy Collector, Koraput, his staff and workmen to exercise the powers conferred by section 4 (2) of the Act. Under section 3 (c) of the same Act, the Governor appoints the Sub-Deputy Collector, Koraput, to perform the functions of a Collector under section 5-A of the Act.

Under sub-section (4) of section 17 of the Act, the Governor directs that in view of the urgency of the case the provisions of section 5-A of the Act shall not apply to the acquisition of the waste or arable lands specified in the schedule.

SCHEDULE.

District—Koraput.

Taluk—Koraput.

Village—Bodo-chindiri.

Description of land, wet or dry, inam or poramboke with survey or paimash no. 1 to 5.

Name of owner or occupier—

Owner for field nos. 1 to 5—Maharajah of Jeypore.

Occupiers—Field no. 1—Mandia Majji.

Field no. 2—Koderi Majji.

Field no. 3—Dandia Majji.

Field no. 4—Koderi Majji.

Field no. 5—Chaitan Porja of Relli Kumba.

Boundaries of the land to be taken up—

Field no. 1. North—Land belonging to Koderi Majji (field no. 4).

East—Land belonging to Koderi Majji (field no. 2).

South—Koraput-Kakkirigumma road and vacant site of the Excise department.

West—Government land and land of Rellikumba.

No 2. North—Mandia Majji's dry land (field no. 3).

East—Koderi Majji's dry land.

South—Koraput-Kakkirigumma road.

West—Mandia Majji's dry land (field no. 1).

No. 3. North—Mandia Majji's dry land.

East— Ditto, ditto field

South—Field no. 2 Koderi Majji's dry land.

West—Field no. 4 and Mandia Majji's dry land.

No. 4. North—Mandia Majji's dry land.

East— Ditto ditto (field no. 3).

South— Ditto ditto (field no. 1).

West—Chaitan Porja's dry land.

No. 5. North—Koderi Majji's dry land (field no. 4).

East—Mandia Majji's dry land (field no. 1).

South—Government land and Mandia Majji's dry land.

West—Chaitan Porja's dry land.

Approximate extent to be taken up—

	A	C
Field no. 1 ...	11	75
Field no. 2 ...	8	76
Field no. 3 ...	5	31
Field no. 4 ...	2	82
Field no. 5 ...	0	65
	29	29

Whether waste or arable—Dry waste.

ERRATUM.

The 27th August 1937.

No. 3217—La-73-R.—In declaration no. 2855-R. dated the 4th August 1937, under section 6 of the Land Acquisition Act published at pages 399-400, Part III of the *Orissa Gazette* of the 6th August 1937, regarding acquisition of land for the diversion of Purusottampur Jagannathpur road near Rushikulya river in the village of Mukundapur, taluk Chatrapur, district Ganjam, the following corrections may be made:—

	<i>For</i>	<i>Read</i>
1. Item no. 12, ryotwari Government dry, S. no. 299/1B Northern Boundary.	29/1A ...	299/1A.
2. Item no. 15, ryotwari Government dry, S. no. 301/1 Northern Boundary.	301/2 ...	300/2.

By order of the Governor,
P. T. MANSFIELD,
Chief Secretary to Government.

EDUCATION, HEALTH AND
LOCAL SELF-GOVT.
DEPARTMENT.

NOTIFICATION.

The 1st September 1937.

No. 5767-L.S.-G.—In exercise of the power conferred by section 1 of the Elephant's Preservation Act, 1879 (Act VI of 1879), the Government of Orissa are pleased to rescind the Bihar and Orissa Government Revenue Department notification no. 720-R/IIIF-23, dated the 22nd January 1921, by which the said Act was extended to the subdivision of Khurda in the district of Puri.

By order of the Governor,
E. R. WOOD,
Secretary to Government.

OFFICE OF THE REVENUE
COMMISSIONER.

NOTIFICATION.

The 24th August 1937.

No. 6087—VII-27/37-S.R.—In continuation of the notification no. 1567—IIS-14/37-R., dated the 3rd April 1937, issued by the Government of Orissa, Revenue Department, and in exercise of the powers delegated under section 5 of the Madras Survey and Boundaries Act VIII of 1923, the Revenue Commissioner of Orissa hereby directs the survey, under the provisions of the said Act, of the boundary common to the estate lands (unsurveyed zamindari waste lands) required for the construction of a Circuit House in Bado Kumba village, Koraput taluk, Koraput district, and the adjoining Government land, i.e., the Cantonment land of Koraput lying to the north of the Itikivala-Jeypore Road.

J. R. DAIN,
Revenue Commissioner, Orissa.